

ITEM NO.1501

COURT NO.11

SECTION XVII

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 414/2007

GRID CORPORATION OF ORISSA LTD.

Appellant(s)

VERSUS

WESTERN ELECTRICITY SUPPLY COMPANY OF ORISSA LTD.  
AND ORS. ETC.

Respondent(s)

(IA NO. 3/2008 - APPLICATION FOR AMENDMENT OF CAUSE TITLE)

WITH

C.A. No. 759/2007

C.A. No. 8037-8039/2015  
(IA NO.4/2015 - FOR STAY)

C.A. No. 2625-2638/2014

C.A. No. 3858-3860/2014  
(IA NO.1/2014 - FOR STAY AND IA NO.10/2014 - FOR DIRECTIONS)

C.A. No. 10251-10263/2013  
(IA NOS.14-26/2013 - FOR STAY)

C.A. No. 2939-2941/2011

C.A. No. 3595-3597/2011  
(IA NO.4/2011 - FOR STAY)

C.A. No. 2674/2013  
(IA NO.1/2013 - FOR STAY)

C.A. No. 572/2011  
(IA NO.1/2011 - FOR EX-PARTE STAY)

C.A. No. 2942-2943/2011

C.A. No. 417/2007

C.A. No. 463/2011  
(IA NO.1/2011 - FOR STAY)

C.A. No. 1380-1382/2015  
(IA NOS.4-6/2015 - FOR STAY, IA NOS.10-12/2015 AND IA NOS.13-

15/2015 - FOR INTERVENTION/IMPLEADMENT)

Date : 05-10-2023 These matters were called on for pronouncement of judgment today.

For Appellant(s) Mr. Shekhar Naphade, Sr. Adv.  
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Ms. Nikhar Berry, Adv.  
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Ms. Anindita Pujari, AOR  
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Ms. Radhika Mohapatra, Adv.  
  
Mr. Arpit Shukla, AOR  
Mr. Abhishek Singh, AOR

Mr. Dishant Bhati, Adv.  
Mr. P.K. Manohar, AOR

Hon'ble Mr. Justice Abhay S.Oka pronounced the Non-Reportable Judgment of the Bench comprising Hon'ble Mr. Justice Sanjay Kishan Kaul and His Lordship.

The operative portion of the Non-Reportable Judgment reads thus:

- "79. The net result of the aforesaid discussion is as under:
- i. The order impugned in Civil Appeal no.414 of 2007 is modified as stated in paragraphs 29 and 34 above. This appeal, only to that extent, is partly allowed;
  - ii. The order impugned in Civil Appeal no.417 of 2007 is modified in terms of paragraph 40 above. This appeal is partly allowed only to the above extent;
  - iii. The rest of the appeals are dismissed;
  - iv. The Commission shall proceed to implement the impugned orders of the Appellate Tribunal as modified above; and
  - v. The Commission shall pass consequential and incidental orders in accordance with law.
80. There shall be no order as to costs."

Application for amendment of cause title is allowed.

Pending applications, including applications for impleadment/intervention, stand disposed of accordingly.

(ASHISH KONDLE)  
COURT MASTER (SH)

(AVGV RAMU)  
COURT MASTER (NSH)

[THE NON-REPORTABLE SIGNED JUDGMENT IS PLACED ON THE FILE]